

SHRI A.A RAHIM: Sir, I introduce the Bill.

**The Securitisation and Reconstruction of Financial Assets and Enforcement of
Security Interest (Amendment) Bill, 2023**

SHRI A. A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The question was put and the motion was adopted.

SHRI A.A RAHIM: Sir, I introduce the Bill.

**The Kashmiri Pandits (Recourse, Restitution, Rehabilitation and Resettlement) Bill,
2022**

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I move for leave to introduce a Bill to provide for social, political and economic rehabilitation of Kashmiri Pandits, protection of their property, restoration of their cultural heritage, ensuring their safety and security, provision of rehabilitation and resettlement package to them and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI VIVEK K. TANKHA: Sir, I introduce the Bill.

The Witness Protection Bill, 2023

SHRI S. NIRANJAN REDDY (Andhra Pradesh): Sir, I move for leave to introduce a Bill to provide adequate protection and assistance to witnesses in criminal cases and to establish a procedure and mechanism to provide such protection and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI S. NIRANJAN REDDY: Sir, I introduce the Bill.